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Title: Reported incidents of politically oriented clashes and murders in Kannur District of Kerala.

SHRI P.C. THOMAS (MUVATTUPUZHA): Mr. Speaker, Sir, I would like to raise a very important matter. ...(*Interruptions*)

MR. SPEAKER: This is a State matter, Mr. Thomas. It relates to the law and order problem of Kerala.

...(*Interruptions*)

SHRI P.C. THOMAS : I would not have raised it but for the fact that the State Government has failed. ...(*Interruptions*)

MR. SPEAKER: It cannot be raised here.

...(*Interruptions*)

SHRI P.C. THOMAS : This is a constitutional problem. A Hindu leader has been killed. ...(*Interruptions*)

MR. SPEAKER: I am sorry, this is purely a law and order matter. I would not allow this.

...(*Interruptions*)

SHRI P.C. THOMAS : Sir, a Hindu leader has been killed by an extremist organisation. ...(*Interruptions*)

MR. SPEAKER: I am sorry. I am not allowing it.

...(*Interruptions*)

SHRI P.C. THOMAS : Sir, the issue is not merely of the law and order situation. The issue is that a person has been very brutally murdered just for his affiliation to some organisation. ...(*Interruptions*)

MR. SPEAKER: Nothing can be done by the Centre on this issue.

...(*Interruptions*)

SHRI P.C. THOMAS : I am requesting the Central Government to order a CBI inquiry.

MR. SPEAKER: All right, you have made your point.

SHRI P.C. THOMAS : I have only mentioned that a CBI inquiry should be there. I did not make my point. ...(*Interruptions*)

MR. SPEAKER: I overlooked it.

...(*Interruptions*)

SHRI P.C. THOMAS : He has been brutally murdered by an extremist organisation. The Government of Kerala is not taking any action in the matter. ...(*Interruptions*)

MR. SPEAKER: Hon. Members, please take your seats.

...(*Interruptions*)

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, when an RSS worker has been killed, should we not ask for an inquiry into it from the Central Government? ...(*Interruptions*)

अध्यक्ष महोदय : आप बैद्ये आरएसएस वर्क्स के हम खिलाफ नहीं हैं लेकिन उसमें सेंट्रल गवर्नमेंट कुछ नहीं कर सकती। All murders are reprehensible. We condemn it. I am not deleting whatever is there on record. Please co-operate. We cannot order an inquiry without the consent of the State Government. You know very well that it cannot be done. Anyway, it is on record. You are taking advantage of a mistake of mine. I am very sorry that it was overlooked. It should not have been admitted at all.

...(*Interruptions*)

SHRI ANANTH KUMAR : We request that the hon. Member should be given more time. He has only said that an RSS Member has been murdered. ...(*Interruptions*)

MR. SPEAKER: Please do not impute anything. It is very unfortunate.

...(*Interruptions*)

MR. SPEAKER: I only mentioned that this is a law and order matter of the State. Everybody knows this. I have not said even one word about the merits. Why are you imputing anything to me? I have only said that a murder has to

be condemned wherever it takes place. Whatever is there, is there on record. The hon. Minister has also heard it. If the Centre wants to take any action, they would take it but you cannot say that it is a Central matter. Please co-operate.

...(Interruptions)

SHRI P.C. THOMAS : Sir, I am only seeking the intervention of the Government of India by way of a CBI inquiry. That is my request. ...(Interruptions)

MR. SPEAKER: Mr. Thomas, you are a responsible Member. Please co-operate. Otherwise, the rest of it would be deleted. I tell you, if you are consistently defying the Chair, it would be deleted. I am keeping it but you are defying the Chair deliberately. So long as I am here, please do not take liberties. Get rid of me.

...(Interruptions)